[RAJYA SABHA]

production of coal by Coal India Limited has been projected to increase from 435.8 million tonnes achieved by CIL in 2011-12 to 615 million tonnes in 2016-17 which is the terminal year of the Twelfth Plan. The increase in production of Coal by CIL is therefore targeted to be of the order of 179.2 million tonnes during the Twelfth Plan period.

During the same period the total demand for Coal in the country has been estimated to increase from 640 million tonnes in 2011-12 to 980.5 million tonnes in 2016-17 which represents an increase of 340.5 million tonnes. Therefore the incremental production of coal targeted for CIL during the Twelfth Plan period works out to 52.6% of the estimated incremental demand in the Twelfth Plan period.

(c) and (d) The main hurdles in CIL in increasing coal production include delay in land acquisition, environment and forest clearance and in the completion of projects relating to movement of coal, especially by rail.

CBI investigation into allocation of coal blocks

†2173.SHRI RAM JETHMALANI:

SHRI KIRANMAY NANDA:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Central Bureau of Investigation (CBI) is investigating the cases of allocation of coal blocks during the last year;

(b) if so, the number of the cases brought under its purview;

(c) whether it is also a fact that a number of files regarding these cases are missing from the department;

(d) if so, the details thereof alongwith the number of such files and the cases which they are concerned with; and

(e) what action Government has taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (e) The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks - relating to allocation of coal blocks to private companies

[†]Original notice of the question was received in Hindi.

during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies.

The CBI after registering the PEs has since requisitioned files/documents/ applications/feedback forms/agenda forms etc. in original from the Ministry of Coal. So far more than 700 files/folders/application forms/agenda booklets/feedback forms etc., in original, have been handed over to the CBI for investigation. Further about 30 files are kept ready for handing over to the CBI. Some of the old files/ documents primarily pertaining to the applications received prior to 2004 are not readily available in the Ministry. Efforts are made to make them available by writing to Coal India Limited, Central Mine Planning & Design Institute (CMPDI) and Ministry of Steel. A team from Ministry of Coal also visited to CMPDI recently and has collected old applications in respect of about 10 companies which are also kept ready for handing over to CBI.

Investment in coal mines

†2174. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COAL be pleased to state:

(a) the names of public sector coal companies which are engaged in extracting coal from coal mines in the country;

(b) the amount of money that the aforesaid companies are allowed to invest for the purpose, company-wise;

(c) whether the provisions of funds have been made for upliftment of mine labourers and for discovering new mines;

(d) if so, the amount earmarked for them separately?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Public Sector Coal companies engaged in coal production are Coal India Ltd (CIL) & its subsidiaries, Neyveli Lignite Corporation Ltd. (NLC) and Singareni Collieries Company Ltd. (SCCL). The details of investment made by the Coal India Ltd., Neyveli Lignite Corporation Ltd. and Singareni Collieries Company Ltd. in 2011-12 is given as under.

[†]Original notice of the question was received in Hindi.